

emphasise the State Government to implement immediately this long awaited decision which has been approved by both the Central Government as well as the State Government.

[English]

(vi) Demand for a State Coaching Centre of NIS In Cannanore (Kerala)

SHRI MULLAPALLY RAMACHANDRAN (Cannanore): Sir, the people of Kerala and especially the sports lovers and eminent sportsmen of Cannanore District have been yearning for a State Coaching Centre of NIS in Kerala.

Assurance had been given by the Ministry of Sports and Youth Affairs that the setting up of a State level NIS centre in Kerala will be favourably considered when a site is obtained. The Kerala Government have identified and offered two or three sites in and around Cannanore for this purpose. However, no positive action has been taken yet.

Kerala has always offered a large number of sports talents and has a wealth of promising athletes too. NIS Regional Centre functioning at Bangalore should not be allowed to stand in the way of setting up of a unit in Kerala.

The Ministry for Sports and Youth Affairs may kindly come forward to initiate steps for setting up a State Coaching Centre of NIS in Cannanore in Kerala at the earliest.

(vii) Demand for filling up vacant posts in Regional Oilseeds Research Station, Kadiri In Anantapur district (Andhra Pradesh)

SHRI K. RAMACHANDRA REDDY (Hindupur): A Regional Oilseeds Research Station was started at Kadiri in Anantapur District in 1955 and the posts of three Research Assistants and one Plant Breeder were sanctioned in 1985 only. This appears

to be the only Research Station in Andhra Pradesh which has released varieties in Groundnut namely Kadiri-1, Kadiri-2 and Kadiri-3.

As the plant breeders post was filled up only in 1957 and the station was headed by Assistants only till then no progress was made during the last 10 years. At present nearly 700 groundnut cultures are being tested during this year. Crossing programme was started last year to develop varieties with early duration, high yield and resistance to drought and diseases. Research could not proceed at a fast pace as post of one Assistant Research Officer in Agronomy, two in Breeding and one in Extension were vacant. The vacant posts may be filled up immediately and the station provided with further additional staff and land, for which proposals submitted to ICAR are pending since 1987.

It is requested that the Central Government may be pleased to fill up the vacant posts, and accord permission for strengthening the station with additional staff and land as these proposals are pending with ICAR and AP Agriculture University since 1987.

(viii) Demand for restoring the original timings of the Mahalaxmi Express starting from Bangalore

SHRI V.S. KRISHNA IYER (Bangalore South): The decision of the railway authorities to delink the existing connection at Miraj between the Metre gauge Mahalakshmi Express from Bangalore and the Kolhapur-Bombay Mahalakshmi Express on the broad gauge from November 1 will affect large number of passengers from Chickmagalur, Hassan, Shimoga, Uttar Kannada, Chitradurga, Bellary, Dharwa and Belgaum District of Karnataka.

Because of the change in the timings of the Mahalakshmi Express, people travelling from Karnataka to Bombay will have to spend 5 more hours.

[Sh. V.S. Krishna Iyer]

I request the Government to immediately restore the original timing of the Mahalakshmi Express to help larger number of passengers from Karnataka and also Goa to get early connection to Bombay.

12.33 hrs.

STATUTORY RESOLUTION RE: APPROVAL OF PRESIDENT'S PROCLAMATION IN RELATION TO THE STATE OF MIZORAM

[English]

MR. DEPUTY SPEAKER: We will now take up the next item, Statutory Resolution.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Sir, I beg to move:

"That this House approves the Proclamation issued by the President on 7th September, 1988 under Article 356 of the Constitution in relation to the State of Mizoram."

The Governor of Mizoram in his report dated 6.9.1988 addressed to the President, informed that on 23.8.1988, nine Members of the Legislative Assembly belonging to the ruling Mizo National Front Party broke away and formed a new party under the name Mizo National Front (Democrats). The break-away group withdrew support to the Government headed by Shri Laldenga and informed the Governor accordingly. The Governor further reported that although the paper sent to him was in the name of 9 members including the Deputy Speaker of the Mizoram Legislative Assembly Shri K. Thanfianga, yet it was signed by only 8 MLAs. It was not signed by the Deputy Speaker who was away in the U.S.A. However, there was a declaration made by one of the MLAs stating that Shri Thanfianga had pledged his consent to this effect before leaving for the U.S.A.

The Governor further reported that on 30th August, 1988 a delegation led by Shri Rokamlova, MLA and General Secretary of MPCC(I) met him and informed him about the formation of a Joint Legislature Party by 13 Congress (I) MLAs and all the 9 MLAs of the newly formed MNF(D) Party under the banner of United Legislature Party led by Shri Lal Thanhawla, M.L.A.

The Governor further informed that the Chief Minister submitted a joint complaint to the Speaker of the Mizoram Legislative Assembly praying for disqualifying the 8 MLAs on the ground of defection. The Speaker accordingly issued show cause notices to 8 MLAs as to why they should not be disqualified from the membership of the Assembly and asking them to appear before him on 7.9.1988 at 10.00 A.M. as per the provisions of the 10th Schedule of the Constitution.

The Speaker simultaneously in the same show cause notice also suspended them during the pendency of the proceedings. According to the Governor, there is no provision either in the Tenth Schedule or in the Members of the Mizoram Legislative Assembly (Disqualification on Ground of Defection) Rules, 1987 whereby a member of the Assembly could be placed under suspension during the pendency of the proceedings for disqualification. The Governor felt that the disqualification. The Governor felt that the disqualification. The Governor felt that the disqualification proceedings were initiated in a hasty and abrupt manner inasmuch as no bulletin or copy of records and minutes of the proceedings were made available to him along with the papers forwarded. Even the copy of the show cause notice forwarded was blank.

The Governor has further reported that on 31st August 1988, Shri Lal Thanhawla, called on him and staked his claim to form a Ministry on the ground that he was the unanimous leader of the United Legislature Party comprising 22 members of the Mizoram Legislative Assembly and that the MNF Government headed by Shri Laldenga had